

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/MP/2012

Sub: Petition under section 79 of the Electricity Act, 2003 for appropriate directions for resolving Fuel related aspects relating to 1967.08 MW Gas power Project of Ratnagiri Gas and Power Pvt. Limited.

Date of Hearing : 18.10.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Ratnagiri Gas and Power Pvt. Ltd. (RGPPL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. & Others

Parties presents : Shri M. G. Ramachandran, Advocate, RGPPL
Shri A.S. Pandey, RGPPL
Shri Atul Nanda, Senior Advocate, MSEDCL
Shri Abhishek Mitra, Advocate, MSEDCL

Record of Proceedings

Learned senior counsel appearing on behalf of the Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) requested four weeks time to file reply to the petition, which was allowed.

2. The Commission directed the learned senior counsel for MSEDCL to file its reply on affidavit on or before 16.11.2012, with an advance copy to the petitioner. The petitioner may file its rejoinder if any, by 30.11.2012.
3. The petition shall be listed for hearing on 11.12.2012.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)